

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 219  
IB-2028/ND/2019

**IN THE MATTER OF:**

**M/s. Dhingra Trading Co.**

**...PETITIONER**

**Vs.**

**M/s. Amazing India TV Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 22.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Vikram Singh Baid, Advocate.**

**For the Respondent/ Corporate-debtor :**

**For the Resolution Professional :Mr. Rajiv Malik, RP.**

**ORDER**

Heard the submissions made by counsels for both the parties. Ld. Counsels for both the parties have prayed for further time. Time prayed for is granted and the IA No. 3820 of 2020 to be listed after 10 days. Post the matter to **4<sup>th</sup> February, 2021.**

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**